

Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-3343/79 for (a) and (b)].

II. Statement (in English and Hindi) giving reasons for the delay in laying the Reports mentioned at I(i)(a) and (ii) (a) above. [Placed in Library. See No. LT-3343/79].

I. Election Commission of India Brochure (1977) entitled—Biennial Elections Brochure—An Analysis, Council of States and Legislative Councils (1974-75).

II. Report of the Election Commission of India on the Sixth General Elections to the Lok Sabha and General Election to the Kerala Legislative Assembly 1977, Volume I

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Election Commission of India Brochure (1977) entitled—Biennial Elections Brochure—An Analysis, Council of States and Legislative Councils (1974-75). [Placed in Library. See No. LT-3242/79].

II. A copy (in English and Hindi) of the Report of the Election Commission of India on the Sixth General Elections to the Lok Sabha and General Elections to the Kerala Legislative Assembly 1977, Volume I [Placed in Library. See No. LT-3241/79].

Report (April, 1976) of the Law Commission of India on Recognition of Foreign Divorces and related papers

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table a copy (in Hindi) of the Sixty-fifth Report

(April, 1976) of the Law Commission of India on Recognition of Foreign Divorces, together with a statement (in English and Hindi) giving reasons for the delay in laying thereof. [Placed in Library. See No. LT-3345/79].

Report (February, 1979) of the Law Commission of India on Congestion of under-trial Prisoners in Jails and related papers

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table a copy of the Seventy-eighth Report (February, 1979) of the Law Commission of India on Congestion of Undertrials Prisoners in Jails, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version thereof. [Placed in Library. See No. LT-3344/79].

I. Annual Report (1977) pertaining to the execution of the provisions of the M.R.T.P. Act, 1969 ..

II. Report of the M.R.T.P. Commission in the case of M/s. Vulcan-Naval Limited, Bombay and the Order of the Central Government thereon

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:

(i) Seventh Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, to 31st December, 1977. [Placed in Library. See No. LT-3346/79].

(ii) Report of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act; 1969, in the